

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P. No. 61/(MAH)/2005  
CA No. 98/2016 & 185/2010  
M.A. No. 448/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:


Mr. Sujan Parikh


V/s.

M/s. Natvar Parikh Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Falguni Thakkar i/b Doigade Associates Adv for Applicant No. 1 in CA 185/2010 and Applicant in CA 98/2016 and Applicants in MA 448/2017	Advocate	
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2.	Arvika Deshpande i/b Kartikey & Associates Applicant No. 2. / Respondent No. 12 in CP 61/2005, CA 185/2010 and CA 98/2016.		
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3) Mr. Rayhar Gupta a/w  
Mr. Kashish Mainkar i/b  
Wadia Iyandya & Co. for  
Respondents in the  
Company Applications

Advocate

1 Mainkar

: 2 :

**ORDER**

**CA 98/2016, 185/2010 & MA 448/2017 in TCP No. 61/397-398/NCLT/MB/MAH/2005**

In MA 448/2017, at request, Respondent's side is given last chance to file reply within three weeks hereof, rejoinder, if any, within three weeks thereafter.

List this matter for hearing on **06.02.2018**.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)